

[Shri Krishna Menon]

that time that we had no information. That is technically correct, because there was no incident on the 5th April. But there was an incident on the 3rd April and the Ministry had information about it. I had only returned home that morning, but it is not an unusual incident and nobody on our side was killed.

What actually happened was that certain foreign personnel were cutting trees in this area Annexe 1 to 18, about 16 miles south-east of Ranbirsinghpura and our border police asked them not to do so. The Pakistan border police opened fire with light machine guns and rifles when our police asked them not to cut trees. Our police returned the fire. There have been no casualties on our side. We have no reports whether there were casualties or not on the other side.

The usual procedure in this matter is to report it to the United Nations Observer Team. This, Mr. Speaker, is not an unusual occurrence. It comes to Government in the usual army intelligence reports and such incidents are reported to the U.N. observers. If I may mention it, the army cannot operate in this area under the cease-fire agreement. That is why the armed police operate.

**Mr. Speaker:** Is the armed police under the control of the army?

**Shri Krishna Menon:** Everything is under the control of the army in a general sense, but the point is: army personnel cannot go into that five mile area on either side of the cease-fire line. All I can say is this, that we observe this rule strictly. I do not like to say whether others do it or not. There were no casualties on our side.

12.17 hrs.

#### PAPERS LAID ON THE TABLE

#### AMENDMENT TO THE DELHI MUNICIPAL CORPORATION (FACILITIES FOR MAYOR) RULES 1958

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** I beg to lay on the Table a copy of Notification No. 21/13/60-Delhi published in Delhi Gazette dated the 18th March, 1961 making certain amendment to the Delhi Municipal Corporation (Facilities for Mayor) Rules, 1958, under sub-section (2) of Section 479 of the Delhi Municipal Corporation Act, 1957. [Placed in Library, See No. LT-2822/61].

#### NOTIFICATION UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951

**The Minister of Industries (Shri Manubhai Shah):** I beg to lay on the Table a copy of Notification No. S.O. 2688 dated the 4th November, 1960, under proviso to sub-section (2) of Section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library, See No. LT-2823/61].

#### ESTIMATES COMMITTEE

#### HUNDRED AND TWENTY-EIGHTH REPORT

**Shri H. C. Dasappa (Bangalore):** I beg to present the Hundred and twenty-eighth Report of the Estimates Committee on the Ministry of Food and Agriculture (Department of Food)—Central Warehousing Corporation.

12.18 hrs.

#### DEMANDS FOR GRANTS—contd.

#### MINISTRY OF COMMERCE AND INDUSTRY—contd.

**Mr. Speaker:** The House will now resume further discussion and voting on the demands for grants under the